(To be published in the Gazette of India Extraordinary)
(Part I Section 1)

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
New Delhi

Public Notice No. 25 /2015-2020
Dated: 28th September, 2021

In exercise of powers conferred under paragraph 2.04 of the Foreign Trade Policy (FTP) 2015--2020, the Director General of Foreign Trade hereby makes, with immediate effect, the following amendments:

In the Handbook of Procedures (HBP), 2015-20:

1. In para 1.01, the phrase ‘shall remain in force until 30th September, 2021’ is substituted by the phrase ‘shall remain in force until 31.03.2022.’
2. In para 3.20 (a), the phrase ‘or 30.09.2021, whichever is later’ is substituted by the phrase ‘or 31.03.2022, whichever is later’.
3. In para 4.12(vi), the date ‘30.09.2021’, as appearing in the first sentence is substituted by ‘31.03.2022’.


(Stamp)

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(Issued from file no. 01/75/171/00002/AM22/FTP CELL)